

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2294
ANSWERED ON:09.03.2011
INORDINATE DELAY OF CASES
Sinh Dr. Sanjay,Vasava Shri Mansukhbhai D.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a number of cases wherein there has been an inordinate delay in granting permission for prosecution and the Chief Vigilance Commissioner (CVC) made a request to the Government for expeditious decision with regard to the said permissions during the last three years and the current year;
- (b) if so, the details thereof alongwith the names of officers involved in the said cases;
- (c) whether the Government has conducted any inquiry into delay in granting the permission for prosecution;
- (d) if so, the outcome thereof; and
- (e) the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): Government has prescribed a period of three months for processing and taking decision by the department in cases of sanction for prosecution. In the event of delay, the Commission holds meeting with the concerned competent authorities in the Ministries/Department/Organizations as and when required.

(b): As per the data provided by the Commission, prosecution sanction is pending in 60 cases (as on 31st January, 2011) with the competent authorities. The details of the cases are at 'Annexure '.

(c) to (e): It has been observed that delay is often caused due to detailed analysis of the available evidence, consultation with CVC, State Government and other agencies and sometimes non-availability of relevant documentary evidence.

In order to check delay in grant of sanction for prosecution, the Department of Personnel & Training has also issued detailed guidelines on 06.11.2006 prescribing time limit at each stage and also fixing responsibilities on deliberate delays.